

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.107-IA/797(AHM)2024
in
C.P.(IB)/139(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Zankarsinh Solanki

.....Applicant

Vs

Bank of Baroda & Others

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP :Ms. Anjali Choksi, IRP.

For the Respondent :

ORDER
(Hybrid Mode)

No hard copy of service report is available on file. Learned IRP submits that she has filed service report through e-mode on 21.06.2024. However physical copy is not on the file.

Let the IRP to ensure the physical copy on record.

Re-list on 16.07.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)